

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1393/2021

This the 14th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Parveena Akhtar, age 45 years, W/o Late Constable Tariq Ahmad No. 572/KP, R/o Muftibagh Harwan, Srinagar-193201.

.....Applicant
(Advocate:- Mr. Mian Tufail)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary Home Department, Civil Secretariat, Srinagar/Jammu-190009.
2. Senior Superintendent of Police, Kupwara-193222.
3. Deputy Superintendent of Police (DAR, DPL), Srinagar-191202.

.....Respondents.
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant states that the applicant is being asked by the respondents to submit no objection certificate from the dependents of the ex-employee, whereas there are no such conditions prescribed under Rules. Moreover, widow has already certified that she has not remarried and that there is no claim from anybody on this account.

2. He further states that he would be satisfied, if a direction is given to the respondents to consider the case for compassionate appointment of the widow without insisting on the no objection certificate from other dependents/members of the family.



3. Learned A.A.G. pleads for some time to file reply.
4. We have heard Mr. Mian Tufail, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
5. Looking to the facts and circumstances of the case, we are of the opinion that it would be in the interest of justice, if a consideration order is given to the respondents to consider the case of the applicant within a time frame.
6. Accordingly, this O.A. is disposed of by directing the respondents to consider the O.A. as representation of the applicant and dispose of the same within a period of four weeks from the date of receipt of a certified copy of this order. The respondents would keep in view the fact that the widow is the first claimant for compassionate appointment of the ex employee and she does not require any no objection certificate from anyone.
7. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)